CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

• • •

MA No.060/00591/2018 IN ORIGINAL APPLICATION NO.060/00303/2017

Chandigarh, this the 23rd day of April, 2018

•••

CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) HON'BLE MRS. P. GOPINATH, MEMBER (A)

•••

Pankaj Kapoor, aged 41 years, son of Sh. Surindra Lal, resident of House No.2068, Sector 27-C, Chandigarh, presently working as Lecturer in English-cum-Officer Incharge Applied Sciences Department, Government Polytechnic for Women, Sector 10-D, Chandigarh, Group-A.

....APPLICANT

(Present: Mr. Samarth Sagar, Advocate.)

VERSUS

- Union of India through the Secretary to Government of India, Ministry of Home Affairs, (U.T. Chandigarh Branch), North Block, New Delhi-110001.
- 2. Secretary, Technical Education, U.T. Chandigarh, Addl. Building, Sector 9, Chandigarh, 160009.
- 3. Director, Technical Education, U.T. Chandigarh, Sector 9, Chandigarh.
- Government Polytechnic for Women, Sector 10-D, Chandigarh, through its Principal.

....RESPONDENTS

(Present: Mr. A.L. Nanda, Advocate.)

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

At the very outset, learned counsel for the respondents has placed on record the copy of memo dated 14.12.2017 and stated at the bar that the Competent Authority is considering and

processing the case of the applicant for promotion to the post of Head of Department on the same lines, as case of counterparts serving in Chandigarh Colleges of Engineering and Technology, Sector 26, Chandigarh and Government Polytechnic for Women, Sector 10-D, Chandigarh.

Therefore, in this view of the matter, the instant Original Application has become infructuous, at this stage, which is hereby dismissed as such, as prayed for.

